

Title: Introduction Appropriation (Railways) Bill, 1998. 18.03 hrs.

MR. SPEAKER: Now, the House will take up Appropriation (Railways) Bill.

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1997-98 for the purposes of Railways.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1997-98 for the purposes of Railways."

The motion was adopted.

SHRI NITISH KUMAR: I introduce** the Bill.

MR. SPEAKER: The Minister may now move that the Bill be taken into consideration.

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1997-98 for the purposes of Railways, be taken into consideration."

MR. SPEAKER : The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1997-98 for the purposes of Railways, be taken into consideration."

The motion was adopted.

* Published in Gazette of India, Extraordinary, Part-II, Section 2, dated 26.3.98.

** Introduced with the recommendation of the President.

MR. SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. SPEAKER: The question is:

"That the Schedule stand part of the Bill."

The motion was adopted.

The schedule was added to the Bill.

MR. SPEAKER : The question is:

"That Clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The Motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI NITISH KUMAR: Sir, I beg to move:

"That the Bill be passed."

MR. SPEAKER : The question is:

"That the Bill be passed."

The motion was adopted.
